

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NUMBER 428 OF 2002

WE DINES DAY, THIS THE 4th DAY OF DECEMBER, 2002

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Nand Lal Rai,
s/o Late Shri Ram Kishun,
r/o Village/Gram Khadwal,
Post Mahna
Pargana & Tehsil Zamania,
District-Ghazipur.

...Applicant

(By Advocate Shri K. Singh)

V E R S U S

1. Union of India through General Manager,
Eastern Railway,
Howrah.
2. Divisional Railway Manager (DRM),
Danapur, Bihar.
3. Mandal Karmik Officer,
Danapur, Bihar.

....Respondents

(By Advocate Shri K.P. Singh)

O R D E R

Hon'ble Mrs. Meera Chhibber, J.M.

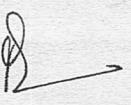
By this O.A. applicant has sought a direction to the respondents to decide the representation which was moved by the mother of the petitioner on 06.09.99 (Annexure-4 of the O.A.). He has further sought a direction to the respondents to issue appointment letter in favour of the applicant in appropriate category within a time bound period and to pass



such other order or orders that this court may deem fit in the circumstances of the case.

2. It is submitted by the applicant that his father Late Shri Ram Kishan died on 29.12.1998, while in service when he was working on the post of Peon within the supervision of D.R.M. Danapur Mandal Danapur (Bihar). Thereafter, unfortunately the mother also died on 30.06.2001. All the four brothers gave in writing that they would have no objection, in case the applicant is considered for compassionate appointment. Even though, it is stated by the applicant as to what the other 4 brothers are doing but since that applicant wants that his representation should be decided. I think this O.A. can be disposed of at the admission stage itself by giving a direction to the respondents to atleast consider the application filed by the applicant for grant of compassionate appointment in accordance with law and instructions issued on the subject and pass a detailed and speaking order under intimation to the applicant within a period of 3 months from the date of receipt of a copy of this order.

3. With the above directions, the O.A. is disposed of with no order as to costs.


MEMBER (J)

shukla/-